

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

815/2014

**COARM:**

**PRESENT: MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2019**

**NAME OF THE COMPANY: Ms. Ameeta Mehra V/s. Ministry of Corporate Affairs and Ors.**

**SECTION OF THE COMPANIES ACT: 633 (2)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

**Present for the Petitioner:** Mr. Jeevesh Nagrath and  
Mr. Chandan Dutta, Advocates

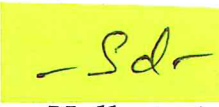
**Present for the Respondent:** Mr. Manik Dogra, Advocate

**ORDER**

Ld. Counsel for the respondent submits that Respondent no. 2 shall contribute towards her share of ongoing expenses and the proposed fees of the new auditors appointed by this Bench.

Let all books of accounts, whether in the custody of the parties or entrusted to the previous auditor be given to the new auditor who shall audit the accounts in terms of order dated 13<sup>th</sup> May, 2019. Report be submitted within 1 month.

To come up on 30<sup>th</sup> September, 2019.

  
**(Ina Malhotra)**  
**Member (J)**

(Sapna)